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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 2924 of 1997

New Delhi, dated this the 31st August, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

S/Shri

1. Dinesh Kumar
2. Ashok Kumar
3. Madan Singh
4. Dalip Kumar
5. Rakesh Kumar
6. Ram Kishan
7. Karam Vir
8. Raj Kumar

(All C/o The Commissioner of  
Central Excise, C.R. Building, I.P.  
Estate, New Delhi.)

8. Shri Sanjay Kumar.

Auth - cont order  
dated 25/9/98.

Recd  
25/9/98  
DR(A).

.... APPLICANTS

(By Advocate: Dr. Surat Singh)

Versus

1. The Chief Commissioner of Central  
Excise, C.R. Building,  
I.P. Estate, New Delhi.

2. Union of India through  
the Secretary,  
Ministry of Finance,  
Central Board of Excise & Customs,  
New Delhi.

.... RESPONDENTS

(By Advocate: Shri R.R. Bharti)

ORDER ((Oral))

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicants seek regularisation in service  
and payment of wages as being paid to regular  
employees of their category on the principle of  
equal pay for equal work from the date of their  
joining the job, with consequential benefits.

2. I have heard applicants' counsel Dr. Surat  
Singh and respondents' counsel Shri Bharti.

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3. Shri Bharti does not deny that the claims of the applicants are fully covered by the judgment of the CAT, PB in O.A. No. 2595/97 Shailendra Singh & Ors. Vs. UOI & Ors. Accordingly this O.A. is disposed of with a direction <sup>to respondents</sup> that the benefits granted to the applicants in the aforesaid O.A. shall ~~not~~ be granted to the present applicants also. Necessary orders may be passed within two months from the date of receipt of a copy of this order.

4. This O.A. stands disposed of accordingly.

No costs.

*Anjole*  
(S.R. ADIGE)  
VICE CHAIRMAN (A)

/GK/